

Question No. 4063 dated December 19, 1996 regarding 'First Class Managership Examination' and state the details of recommendations/amendment implemented by the Government so far in this regard ?

THE MINISTER OF LABOUR (SHRI. M. ARUNACHALAM) : The Committee recommended continuance of the existing arrangements in the matter of (a) retention of the second class and the first class Mine Manager's certificates of competency, (b) passing of examinations in parts, and (c) continuance of the present system of 'Foremen' and Mining Mate Certificate in non-coal mines. These recommendations of the Committee continue to be implemented. The Committee recommended that there should be atleast two examiners in the oral test. This recommendation of the Committee has already been accepted and given effect to.

2. The recommendations of the Committee on the following aspects, which have been accepted by the Government for implementation, require amendment in the Coal Mines Regulations 1957, Metalliferous Mines Regulations, 1961 and the bye-laws made thereunder :

- (a) Minimum academic qualification for second class Mine Manager certificate.
- (b) Passing criteria for written and oral examination in case of manager's certificate.
- (c) Qualification and experience for Surveyer's certificate.
- (d) Endorsement/renewal of certificates for medical fitness.
- (e) Abolition of lamp check certificate.

Necessary action to amend the regulations and the bye-laws is under way.

3. The following recommendations of the Committee were accepted, with modification for implementation by the Board of Mining Examinations, a body constituted under the provisions of the Act, 1952 :

- (a) Minimum eligibility criteria for second class Mine Manager certificate.
- (b) Conduct of only one mining supervisory certificate instead of two certificates i.e. Mining Sardar and overman Certificate in coal mines.
- (c) Certificate of competency for mechanical/electrical engineers.
- (d) Prescribing of upper age limit for competency certificate.
- (e) Procedure of obtaining gas testing certificate
- (f) Service experience for first class Mine Manager's certificate. The Board of Mining Examinations holds a different view in respect of these recommendations. These are being examined.

N.H.P.C.

5118. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to state :

- (a) whether the National Hydel Power Corporation is providing loan facilities to some States ;
- (b) if so, the main purposes thereof;
- (c) the details of loans outstanding against these beneficiary States as on March 1997; and
- (d) the steps taken by the National Hydel Power Corporation for the recovery of such loans ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) No, Sir.

(b) to (d) Does not arise.

[English]

N.T.P.C.

5119. SHRI N. RAMAKRISHNA REDDY : Will the PRIME MINISTER be pleased to state :

- (a) whether the National Thermal Power Corporation seeks autonomy to take its own decisions in making investment and mobilisation of funds;
- (b) if so, the reaction of the Government thereto; and
- (c) the steps proposed to be taken to make NTPC a global giant with bright future ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) to (c) Yes, Sir. In pursuance of the Common Minimum Programme. Government have identified nine Public Sector Undertakings having comparative advantage to become 'global giants'. National Thermal Power Corporation is one of the nine Public Sector Undertakings. The process to make these undertakings become 'global giants' is a continuous one and measures for it are in the process of being formulated.

[Translation]

Finance Corporation

5120. SHRI ILIYAS AZMI : Will the Minister of FINANCE be pleased to state :

- (a) whether the Government have not given adequate financial assistance to the Finance Corporation set up for the Development of minorities;
- (b) if so, the reasons therefor;
- (c) the amount sanctioned and disbursed annually during each of the last two years; and
- (d) the measures being taken by the Government for disbursement of the total sanctioned amount for the development of minorities ?